

(a) whether his attention has been drawn to the suggestion that servicemen should be automatically transferred after reaching the age of army retirement to any of the para-military, police or security forces, thereby allowing them to remain employed up to 58 years like other Central Government servants and solving the problem of rehabilitation of ex-servicemen; and

(b) if so, his reaction thereto ?

THE MINISTER OF DEFENCE  
(SHRI P. V. NARASIMHA RAO) :

(a) Yes, Sir, The High Level Committee on Problems of Ex-Servicemen has also considered this proposal and has observed that it merits very careful and sympathetic consideration.

(b) As was recognised by the High Level Committee itself the final decision would require a detailed examination of the proposal from all angles.

#### Expansion of Defence Research Organisation

3113. SHRI PRIYA RANJAN DAS MUNSHI : Will the Minister of DEFENCE be pleased to state :

(a) whether Defence Research Organisation for equipment and arms etc. needs to be expanded;

(b) whether this organisation needs foreign technological assistance; and

(c) if so, the steps taken by Government in this regard ?

THE MINISTER OF DEFENCE  
(SHRI P. V. NARASIMHA RAO) :

(a) The augmentation of infrastructure in terms of manpower/equipment etc. is a continuous process and it carried out progressively as required.

(b) Yes, Sir. Foreign assistance is required in certain high technology areas.

(h) The collaborative programmes and consultancy agreement are entered into with foreign countries on as required basis.

#### Action on Complaints from Consumers Association by MRTP Commission

3114. SHRI C. JANGA REDDY : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the details of complaints received by MRTP Commission from consumer associations under sections 10(a))i) & 36(B)(a) of the MRTP Act since 1 August, 1984 along with name/address of each complainant, nature of each complaint, action taken in each case including date of commencement/completion of preliminary investigation;

(b) the details of complaint made by VOICE against manipulation of price of soft drinks whose retail price are three times their ex-factory prices; and

(c) whether preliminary investigation in these complaints is complete ; if not, whether it will be expedited particularly when soft drink companies propose to hike their prices in April, 1985 ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMAD KHAN) : Statements I and II containing the requisite information are laid on the Table of the House—[Placed in the Library. See No. LT 936/85].

(b) and (c). The requisite information is given in the annexed Statement II.

#### Creation of Directorate for Legal Aid Schemes

3115. SHRI SHANTARAM NAIK : Will the Minister of LAW AND JUSTICE be pleased to state whether Government proposes to create a Directorate for implementing Legal Aid Schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE : (SHRI H. R. BHARADWAJ) : Government do not propose to create a Directorate for Implementing Legal Aid Schemes. However, Government have constituted a Committee

for implementing Legal Aid Schemes under the Chairmanship of Shri Justice P.N. Bhagwati, a sitting Judge of the Supreme Court of India.

**Licences for Petrol/Diesel Pumps for Hisar and Islampur in Nalanda (Bihar)**

3116. SHRI VIJAY KUMAR YADAV: Will the Minister of PETROLEUM be pleased to state :

(a) Whether it is fact that there is no petrol or diesel pump in Hilsa, the Sub-divisional headquarter under Nalanda district in Bihar;

(b) whether it is also a fact that though licences for petrol/diesel pumps for Islampur were granted several years ago, the licencees have not opened such pumps there;

(b) whether non-existence of petrol/diesel pumps in Hilsa and Islampur is causing great inconvenience to the consumers and peasants;

(d) if so, whether Government have any proposal to sanction petrol/diesel pumps for Hilsa and Islampur in Nalanda district of Bihar; and

(e) If so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) Yes Sir.

(b) The oil industry has not appointed any dealer for a retail outlet at Islampur.

(c) During the agricultural season, some of the consumers face some inconvenience because the nearest outlets at Ekangar Sarai and Didarganj are more than 10 Kms away.

(d) and (e). Yes, Sir, IOC has a proposal to develop a retail outlet at Hilsa in Nalanda District under Open category. There is, however, no proposal to develop any retail outlet at Islampur.

**Foreign Collaboration Agreements for Consumer Goods**

3117. SHRI PIYUS TIRAKY: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether foreign collaboration agreements are also made for making cold-drinks, ice-creams, chocolates and biscuits and cosmetics as well; and

(b) if so, the details and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The items of production referred to in the question are treated as consumer industries for which foreign collaboration, financial or technical, is not considered necessary ordinarily. However, proposals for obtaining foreign collaboration are considered on merits for these items also, if such collaboration are justified having regard to factors such as the nature of the technology involved, whether it will enable or promote exports etc. The details showing the names of Indian and foreign firms, the items of manufacture, nature of collaboration, allowed are published on a quarterly basis by the Indian Investment Centre as a supplement to its monthly News Letter. Copies of these publications are sent regularly to the Parliament Library.

**Manufacturing and assembly of components for Matters by Small Industrial units for B.H.E.L.**

3118. SHRI BHOLA NATH SEN: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the Bharat Heavy Electricals Ltd. (BHEL) has entrusted the work of testing, manufacturing and assembly of the components for meters to some small industrial units in the private sector;

(b) if so, the number of such industrial units in Karnataka, Andhra Pradesh, Tamil Nadu, Maharashtra, Gujarat and West